



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE.200/2019/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 10.06.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Smt.Shahin Begum Ahmadali Kuri, Surveyor, Tahsildar's Office, Athani, Belagavi District - reg.

Ref:- 1) Government Order No. RD 23 BDS (3) 2019
dt.25.06.2019.

2) Nomination order No. UPLOK-
1/DE.200/2019 dated 20.07.2019 of
Upalokayukta, State of Karnataka.

3) Inquiry report dated 09.06.2022 of
Additional Registrar of Enquiries-11,
Karnataka Lokayukta, Bengaluru.

The Government by its order dated 25.06.2019 initiated the disciplinary proceedings against Smt.Shahin Begum Ahmadali Kuri, Surveyor, Tahsildar's Office, Athani, Belagavi District, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

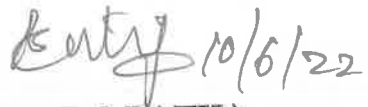
2. This Institution by Nomination Order No. UPLOK-1/DE.200/2019 dated 20.07.2019 nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her.
3. The DGO was tried for the charge of demanding and accepting bribe of Rs.1,500/- from the complainant for effecting haddubasth of his agricultural land measuring 20 guntas of Satthi Village and thereby committing misconduct.
4. The Inquiry Officer (Additional Registrar of Enquiries-11) has reported that, the DGO has been convicted in Special Case No.13/2017 dated 25.03.2022 passed by the IV Additional District and Sessions Judge, Belagavi. Pursuant to the said conviction, the Disciplinary Authority has dismissed the DGO Smt.Shahin Begum Ahmadali Kuri from service vide order dated 21.04.2022 and hence the present enquiry proceedings cannot be continued against her.

5. In view of the report of Inquiry Officer and taking note of the dismissal of DGO by order dated 21.04.2022 passed by the Disciplinary Authority, I find that the conclusion arrived at by the Inquiry Officer deserves to be accepted.

6. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer and to stop the departmental inquiry against DGO Smt.Shahin Begum Ahmadali Kuri, for the present. The Competent Authority shall intimate this Institution, if the dismissal of DGO is set aside by the Competent Court in any appeal filed or to be filed by DGO and consequently if she is reinstated into service, so as to proceed with the enquiry against her from the stage where it was stopped.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka.

KARNATAKA LOKAYUKTA

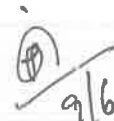
NO. UPLOK-1/DE/200/2019/ARE-11

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date: 09/06/2022.**:: R E P O R T ::**

Sub: Departmental Enquiry against Smt. Shahin Begum Ahmadali Kuri, Surveyor, Survey Department, Tahasildar Office, Mini Vidhana Souha, Athani, Belgaum District - reg.

Ref: 1. Government Order No. ಕಂಇ 23 ಭೂದಾಸೇ(3) 2019 Bengaluru, dated 25/06/2019.
2. Nomination Order No. UPLOK-1/DE/200/2019 Bengaluru, dated 20/07/2019.

1. The Departmental Enquiry is initiated against Sri. Smt. Shahin Begum Ahmadali Kuri, Surveyor, Survey Department, Tahasildar Office, Mini Vidhana Souha, Athani, Belgaum District. On the basis of the complaint dated 28/12/2015 filed by the complainant, Shri. Ningappa Channappa Patil, Doddavada, Athani Taluk, the allegations in the complaint is that the complainant being the owner of



land bearing survey No.635/2K, measuring 20 guntas in Satti Village, Athani Taluk, he gave application before Nemati Kendra for haddubast i.e., fixation of boundaries. After 7 to 8 months of having given application in 2015, he received notice from DGO that they will be coming for said land survey. The DGO was working as surveyor in survey department in Athani Taluk. The DGO came to his land on the notified date. DGO did not survey and took his signature and went and said that she will send the PT sheet. After 5-6 days DGO called the complainant through phone and told him to give Rs.2,000/- for furnishing PT sheet. On the request of complainant, DGO scaled down the amount to Rs.1,500/- stating that if he did not give the said amount she will not hand over the PT. As the complainant was not willing to pay the bribe amount appeared before Lokayukta Police Station, Belagavi and on verifying the complaint the Deputy Superintendent of Police, Karnataka Lokayukta, Belagavi(hereinafter referred to as "Investigating Officer") registered case in Cr.No.09/2015 against the DGO for the offences punishable under section 7,13(1)(d) r/w 13(2) of P.C.Act, 1988.

2. The Investigating Officer took up investigation and on 29/12/2015 the DGO was caught red-handed in her office i.e., Survey department situated in the office of Tahasildar Officer, Mini Vidhana Soudha, Athani while demanding and


a/b

accepting the tainted amount of Rs.1,500/-. The Investigating Officer seized the tainted amount from the DGO after following post trap formalities. The DGO failed to give satisfactory explanation about possession of the tainted amount. After completion of investigation the investigating officer has filed charge sheet against the DGO in the concerned jurisdictional Court.

3. Hon'ble Upalokayukta invoking power vested under section 7(2) of the Karnataka Lokayukta Act, 1984, took up investigation and on perusal of complaint, FIR, Mahazars, FSL report and other documents, found prima facie case and forwarded report dated 02/01/2019 U/s 12(3) of Karnataka Lokayukta Act, 1984 recommended the competent authority to initiate disciplinary proceedings against the DGO and to entrust the enquiry to the Hon'ble Upalokayukta, Karnataka under Rule 14-A of the KCS (CC& A) Rules 1957. The Government by order dated 25/96/2919 entrusted the matter to the Hon'ble Upalokayukta.

4. The Hon'ble Upalokayukta by order dated 20/07/2019, nominated Additional Registrar Enquiries-11 to conduct the enquiry.


9/6

5. The Articles of charge as framed by Additional Registrar Enquiries-11 is as follows:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಕುಮಾರಿ ಶಾಹೀನ ಬೇಗಂ ಅಹ್ಮದಲಿ ಕುರಿ ಆದ ನೀವು 2015ರಲ್ಲಿ ಬೆಳಗಾವಿ ಜಿಲ್ಲೆಯ ಅಥಣಿ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರರವರ ಕಛೇರಿಯಲ್ಲಿ ಭೂಮಾಪನ ಶಾಖೆಯಲ್ಲಿ ಭೂಮಾಪಕರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿಕೊಂಡಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಬೆಳಗಾವಿಯ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯಲ್ಲಿ ಅಪರಾಧ ಸಂಖ್ಯೆ 9/15 ಪ್ರಕರಣದಲ್ಲಿನ ದೂರುದಾರರಾದ ಶ್ರೀ ನಿಂಗಪ್ಪ ಚನ್ನಪ್ಪ ಪಾಟೀಲ ರವರ ಬಾಪ್ತು ಬೆಳಗಾವಿ ಜಿಲ್ಲೆಯ ಅಥಣಿ ತಾಲ್ಲೂಕಿನ ಸತ್ತಿಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಮೋಜಣಿ ಸಂಖ್ಯೆ 635-ಕ ರಲ್ಲಿನ 20 ಗುಂಟೆ ಜಮೀನಿನ ಹಸ್ತುಬಸ್ತು ಸಲುವಾಗಿ ದಿನಾಂಕ 28/12/2015 ರಂದು ಮದ್ಯಾಹ್ನ 12.40 ಗಂಟೆಯಿಂದ 1.00 ಗಂಟೆಯ ಅವಧಿಯಲ್ಲಿ ನೀವು ಅಥಣಿಯಲ್ಲಿರುವ ನಿಮ್ಮ ವಾಸದ ಮನೆಯಲ್ಲಿ ಎಂದರೆ ಪೂರ್ವಕ್ಕೆ ನಾಗಪ್ಪ ಅಂಬಣ್ಣ ಚಮಕೇರಿ ರವರ ಮನೆ, ಪಶ್ಚಿಮಕ್ಕೆ ಹೊಳೆಬಸಪ್ಪ ಮುರ್ಗೇಪ್ಪ ತೇಲಿ ರವರ ಮನೆ, ಉತ್ತರಕ್ಕೆ ಅಥಣಿ- ವಿಜಯಪುರ ರಸ್ತೆ ಮತ್ತು ದಕ್ಷಿಣಕ್ಕೆ ರಾಜು ಅಂಬಣ್ಣ ಚಮಕೇರಿ ರವರ ಮನೆಯ ಮದ್ಯ ಇರುವ ನಿಮ್ಮ ವಾಸದ ಮನೆಯಲ್ಲಿ ದೂರುದಾರರಿಂದ ರೂಪಾಯಿ 1,500/- ಗಳನ್ನು ಲಂಚವಾಗಿ ಪಡೆದುಕೊಂಡು ಸದರಿ ಹಣವನ್ನು ನಿಮ್ಮ ಸ್ವಾಧೀನದಲ್ಲಿಟ್ಟುಕೊಂಡಿದ್ದು ಬೆಳಗಾವಿ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ 9/15 ರಲ್ಲಿನ ತನಿಖಾ ಕಾಲದಲ್ಲಿ ಆ ಪ್ರಕರಣದ

9/16

ತನಿಖಾಧಿಕಾರಿಯಾದ ಬೆಳಗಾವಿ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರ ಮುಂದೆ ಮೇಲ್ಕಂಡ ಹಣ ನಿಮ್ಮ ಬಳಿ ಇದ್ದ ಬಗ್ಗೆ ಸಮಂಜಸವಾದ ಸಮಜಾಯಿಷಿಯನ್ನು ನೀವು ನೀಡಲು ವಿಫಲರಾಗಿ ಕರ್ತವ್ಯಲೋಪವನ್ನೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ದುರ್ನಡತೆಯಿಂದ ನಡೆದುಕೊಂಡು ಆ ಮೂಲಕ ನೀವು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

6. The statement of imputations of misconduct as framed by Additional Registrar Enquiries-11 is as follows:

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ದೂರುದಾರರಾದ ಶ್ರೀ ನಿಂಗಪ್ಪ ಚನ್ನಪ್ಪ ಪಾಟೀಲ, ದೊಡ್ಡವಾಡ ಗ್ರಾಮ, ಅಥಣಿ ತಾಲ್ಲೂಕು ರವರ ಹೆಸರಿನಲ್ಲಿ ಅಥಣಿ ತಾಲ್ಲೂಕಿನ ಸತ್ತಿಗ್ರಾಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಮೋಜಣಿ ಸಂಖ್ಯೆ 635-ಕ ರಲ್ಲಿ 20 ಗುಂಟೆ ಕೃಷಿ ಜಮೀನು ಇದ್ದು, ಸದರಿ ಜಮೀನಿನ ಹದ್ದುಬಸ್ತು ಮಾಡಿಸಿಕೊಳ್ಳುವ ಸಲುವಾಗಿ 2-3 ತಿಂಗಳುಗಳ ಹಿಂದೆ ಅಟಲ್‌ಜಿ ನೆಮ್ಮದಿ ಕೇಂದ್ರದಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ಶುಲ್ಕ ತುಂಬಿ ಆನ್‌ಲೈನ್ ಮುಖಾಂತರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಇದರ ಸಂಬಂಧ ಭೂಮಾಪಕರಾದ ನೀವು ದಿನಾಂಕ:25-12-2015 ರಂದು ದೂರುದಾರರ ಹೊಲಕ್ಕೆ ಬಂದು ಅಳತೆ ಮಾಡಿಕೊಂಡು ಸ್ಥಳ ಗುರುತಿಸಿ ಎರಡು ಹಾಳೆಗಳ ಮೇಲೆ ಸಹಿ ಪಡೆದುಕೊಂಡು ಶೀಟ್ ನೀಡುವುದಾಗಿ ತಿಳಿಸಿ ಹೋಗಿದ್ದು, ದಿನಾಂಕ:29-12-2015 ರಂದು ನೀವು ದೂರುದಾರರಿಗೆ ಮೊಬೈಲ್ ಮುಖಾಂತರ ಸಂಪರ್ಕಿಸಿ ಹಣ ಕೊಟ್ಟರೆ ಮಾತ್ರ ಕೆಲಸ

9/6

ಮಾಡಿಕೊಡುವುದಾಗಿಯೂ ಇಲ್ಲದಿದ್ದರೆ ಮಾಡಿಕೊಡುವುದಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದು ತರುವಾಯ ಹಣದ ವ್ಯವಸ್ಥೆ ಮಾಡಿಕೊಂಡು ಅಂದು ಅಥವಾ ಮರುದಿನ ಬರುವುದಾಗಿ ದೂರುದಾರರು ಉತ್ತರಿಸಿದ್ದು ಅಂದು ಸಂಜೆ 4-50 ಗಂಟೆಗೆ ನಿಮ್ಮ ಮೊಬೈಲ್‌ಗೆ ಕರೆ ಮಾಡಿ ಎಷ್ಟು ಹಣ ಕೊಡಬೇಕು ಎಂದು ಕೇಳಿದಾಗ ನೀವು ರೂ.2,000/- ಕೊಡಲು ತಿಳಿಸಿದ್ದು ಅದಕ್ಕೆ ದೂರುದಾರರು ಅಷ್ಟು ಕೊಡಲು ಸಾಧ್ಯವಿಲ್ಲವೆಂದಾಗ ನೀವು ರೂ.1,500/- ಗಳನ್ನು ಕೊಡುವಂತೆ ಒತ್ತಾಯಿಸಿದ್ದು ದೂರುದಾರರು ಮತ್ತು ನಿಮ್ಮ ನಡುವೆ ನಡೆದ ಮೊಬೈಲ್ ಸಂಭಾಷಣೆಗಳನ್ನು ಮೊಬೈಲ್‌ನಲ್ಲಿ ದೂರುದಾರರು ಮುದ್ರಿಸಿಕೊಂಡು ಬೆಳಗಾವಿಯ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರನ್ನು ದಿನಾಂಕ:29-12-2015ರಂದು ಭೇಟಿ ಮಾಡಿ ನಿಮ್ಮ ವಿರುದ್ಧ ದೂರು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರನ್ನು ಬೆಳಗಾವಿಯ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕರು ಎಂದರೆ ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಕರೆಯಲ್ಪಡುವ ತನಿಖಾಧಿಕಾರಿಯವರು ಬೆಳಗಾವಿಯ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಯ ಅಪರಾಧ ಸಂಖ್ಯೆ: 9/2015ರಲ್ಲಿ ಲಂಚ ಪ್ರತಿಬಂಧಕ ಕಾಯ್ದೆ 1988 ವಿಧಿ 7 ರಡಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿ ಪ್ರಕರಣ ದಾಖಲಿಸಿ ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯನ್ನು ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ದೂರು ದಾಖಲಾದ ಬಳಿಕ ತನಿಖಾಧಿಕಾರಿಯವರು ಒಬ್ಬರು ನೆರಳು ಸಾಕ್ಷಿಯನ್ನು ಮತ್ತು ಒಬ್ಬರು ಪಮಚ ಸಾಕ್ಷಿಯನ್ನು ಬೆಳಗಾವಿ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ತಾಣೆಗೆ ಕರೆಸಿ ಅವರನ್ನು ಕರೆಸಿದ ಉದ್ದೇಶವನ್ನು ತಿಳಿಸಿರುತ್ತಾರೆ. ದೂರುದಾರರು ತನಿಖಾಧಿಕಾರಿಯವರ, ಅವರ ಸಿಬ್ಬಂದಿಯವರ, ನೆರಳು


9/16

ಸಾಕ್ಷಿ ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿಯ ಸಮಕ್ಷಮ ರೂ. 100/- ಮುಖಬೆಲೆಯ 3 ನೋಟುಗಳನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು ಆ ನೋಟುಗಳ ಸಂಖ್ಯೆಗಳನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ಒಂದು ಹಾಳೆಯ ಮೇಲೆ ದಾಖಲಿಸಿಸಿದ್ದು ನಂತರ ಆ ನೋಟುಗಳ ಮೇಲೆ ಫಿನಾಪ್ತಲಿನ್ ಪುಡಿಯನ್ನು ಲೇಪಿಸಿ ಆ ನೋಟುಗಳನ್ನು ಪಂಚ ಸಾಕ್ಷಿಯಾದ ಶ್ರೀಮತಿ ಮಾಲಾ ರುದ್ರಪ್ಪ ತಡಕೊಡ ರವರ ಮುಖಾಂತರ ದೂರುದಾರರ ಶರ್ಟಿನ ಎಡ ಜೇಬಿನಲ್ಲಿಟ್ಟು ನಂತರ ನೀರು ಹಾಗೂ ಸೋಡಿಯಂ ಕಾರ್ಬೋನೇಟ್ ಪುಡಿಯನ್ನು ಬಳಸಿ ತಯಾರಿಸಲಾದ ದ್ರಾವಣದಲ್ಲಿ ಪಂಚ ಸಾಕ್ಷಿಯ ಅವರ ಕೈಗಳ ಬೆರಳುಗಳನ್ನು ತೊಳೆದಿದ್ದು ಆ ದ್ರಾವಣವನ್ನು ತನಿಖಾಧಿಕಾರಿಯವರು ವಶಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ನಿಮ್ಮ ಬಳಿ ಹೋಗುವಂತೆಯೂ ಮತ್ತು ಒಂದು ವೇಳೆ ಹಣ ಬೇಕೆಂದು ನೀವು ಕೇಳಿದರೆ ಮಾತ್ರ ಪುಡಿ ಲೇಪಿತ ನೋಟುಗಳನ್ನು ಕೊಡುವಂತೆಯೂ ಮತ್ತು ಒಂದು ವೇಳೆ ನೀವು ಆ ನೋಟುಗಳನ್ನು ಪಡೆದುಕೊಂಡರೆ ಆ ಬಗ್ಗೆ ಸೂಚನೆ ಕೊಡಬೇಕೆಂದು ತನಿಖಾಧಿಕಾರಿಯವರು ದೂರುದಾರರಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ ಮತ್ತು ದೂರುದಾರರ ಜೊತೆ ಹೋಗುವಂತೆಯೂ ಮತ್ತು ದೂರುದಾರರು ಹಾಗೂ ನಿಮ್ಮ ನಡುವೆ ನಡೆಯುವ ವಿದ್ಯಮಾನಗಳನ್ನು ಗಮನಿಸಿಕೊಳ್ಳುವಂತೆ ತನಿಖಾಧಿಕಾರಿಯವರು ಪಂಚ ಸಾಕ್ಷಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಯವರು ಫಿರ್ಯಾದಿಗೆ ಧ್ವನಿ ಮುದ್ರಕವನ್ನು ಕೊಟ್ಟು ನಿಮ್ಮ ಬಳಿ ಬರುವ ಸಮಯದಲ್ಲಿ ಅದನ್ನು ಚಾಲನಾ ಸ್ಥಿತಿಯಲ್ಲಿಟ್ಟುಕೊಳ್ಳುವಂತೆ ಹೇಳಿರುತ್ತಾರೆ. ನಿಮ್ಮ ಮತ್ತು ದೂರುದಾರರ ನಡುವೆ ನಡೆದ ಸಂಭಾಷಣೆಗಳನ್ನು ಮೊಬೈಲ್ ಮುಖಾಂತರ ಕೇಳಿಸಲಾಗಿರುತ್ತದೆ. ಮೇಲ್ಕಂಡ ಪ್ರಕ್ರಿಯೆ ಬಗ್ಗೆ ತನಿಖಾಧಿಕಾರಿಯವರು ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆಯನ್ನು ಜರುಗಿಸಿರುತ್ತಾರೆ.

9/6

UPLOK-1/DE/200/2019/ARE-11

ಅದೇ ದಿನ ಎಂದರೆ ದಿನಾಂಕ 29/12/2015 ರಂದು ಪ್ರಾಯೋಗಿಕ ಪಂಚನಾಮೆ ಪ್ರಕ್ರಿಯೆ ಮುಗಿದ ನಂತರ ತನಿಖಾಧಿಕಾರಿಯವರು ಅವರ ಸಿಬ್ಬಂದಿಗಳು, ದೂರುದಾರರು, ನೆರಳು ಸಾಕ್ಷಿ ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿ ಸಮೇತ ಅಥಣಿಯಲ್ಲಿರುವ ನಿಮ್ಮ ಕಛೇರಿಯ ಬಳಿ ಮಧ್ಯಾಹ್ನ 12.40 ಗಂಟೆಗೆ ತಲುಪಿದ್ದು ನೀವು ನಿಮ್ಮ ಕಛೇರಿಯಲ್ಲಿ ಇಲ್ಲದಿದ್ದ ಕಾರಣ ದೂರುದಾರರು ನಿಮ್ಮನ್ನು ಮೋಬೈಲ್ ಮುಖಾಂತರ ಸಂಪರ್ಕಿಸಲಾಗಿ ನೀವು ನಿಮ್ಮ ಮನೆಗೆ ಬರುವಂತೆ ಕೊಟ್ಟ ಸೂಚನೆಯನ್ವಯ ದೂರುದಾರರು ಮತ್ತು ನೆರಳು ಸಾಕ್ಷಿ ನಿಮ್ಮ ಮನೆಗೆ ಬಂದಿದ್ದು ದೂರುದಾರರ ಕೆಲಸಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನೀವು ಈ ಮೊದಲು ಕೇಳಿದ್ದ ಹಣವನ್ನು ಕೊಡಬೇಕೆಂದು ನೀವು ಕೇಳಿದ್ದು ಅದರಂತೆ ಅಂದು ಮಧ್ಯಾಹ್ನ 1:30 ಗಂಟೆಯ ಒಳಪಟ್ಟು ನೀವು ದೂರುದಾರರಿಂದ ಪುಡಿ ಲೇಪಿತ ಹಣ ರೂ. 1,500/- ಗಳನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದು ಆ ಬಗ್ಗೆ ದೂರುದಾರರು ತನಿಖಾಧಿಕಾರಿಯವರಿಗೆ ಸೂಚನೆ ಕೊಟ್ಟಿದ್ದು ತರುವಾಯ ತನಿಖಾಧಿಕಾರಿಯವರು ನಿಮ್ಮ ಮನೆಗೆ ತಮ್ಮ ಸಿಬ್ಬಂದಿಗಳು ಮತ್ತು ಪಂಚ ಸಾಕ್ಷಿ ಸಮೇತ ಬಂದಿದ್ದು ನೀವು ಹಣ ಪಡೆದುಕೊಂಡ ವಿಷಯ ತಿಳಿದುಕೊಂಡಿದ್ದು ನಂತರ ಅಥಣಿಯಲ್ಲಿರುವ ನಿಮ್ಮ ಕಛೇರಿಗೆ ತನಿಖಾಧಿಕಾರಿಯವರು ನಿಮ್ಮನ್ನು ಕರೆದುಕೊಂಡು ಹೋಗಿ ಅಂದು ಸಂಜೆ 4:00 ಗಂಟೆಯ ಒಳಪಟ್ಟು ಪಂಚನಾಮೆಯನ್ನು ಜರುಗಿಸಿ ನಿಮ್ಮಿಂದ ಮೇಲ್ಕಂಡ ಪುಡಿ ಲೇಪಿತ ಹಣವನ್ನು ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

ತನಿಖಾ ಕಾಲದಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಯವರು ದೂರುದಾರರ, ನೆರಳು ಸಾಕ್ಷಿಯ, ಪಂಚ ಸಾಕ್ಷಿಯ ಮತ್ತು ಇತರ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳನ್ನು ದಾಖಲು ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ ಮತ್ತು ವಶಪಡಿಸಿಕೊಳ್ಳಲಾದ ಮುದ್ದೆಮಾಲುಗಳನ್ನು ರಸಾಯನಿಕ ತಜ್ಞರಿಗೆ ರವಾನಿಸಿ ವರದಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ.

9/6

ಮೇಲ್ಕಂಡ ದಿನಾಂಕ ಮತ್ತು ವೇಳೆಯಲ್ಲಿ ನೀವು ಮೇಲ್ಕಂಡ ನಿಮ್ಮ ವಾಸದ ಮನೆಯಲ್ಲಿ ದೂರುದಾರರಿಂದ ದೂರುದಾರರ ಕೆಲಸಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ರೂ. 1,500/- ಅಕ್ರಮ ಸಂಭಾವನೆಯನ್ನು ಪಡೆದುಕೊಂಡಿದ್ದು ತನಿಖಾ ಕಾಲದಲ್ಲಿ ಸದರಿ ಹಣದ ಬಗ್ಗೆ ತನಿಖಾಧಿಕಾರಿಯವರ ಮುಂದೆ ಸೂಕ್ತ ಸಮಜಾಯಿಷಿಯನ್ನು ಕೊಡಲು ವಿಫಲರಾಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತಕ್ಕದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ತವ್ಯಲೋಪವನ್ನೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ರುಜುವಾತಾಗಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ನಿಮಗೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ಪರಿಶೀಲನಾ ಟಿಪ್ಪಣಿಯನ್ನು ಕಳುಹಿಸಿದ್ದು ಅದಕ್ಕೆ ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದ್ದು ನೀವು ಉತ್ತರವನ್ನು ಸಲ್ಲಿಸಿದ್ದು ನಿಮ್ಮ ಉತ್ತರವು ಸೂಕ್ತ ಸಮಜಾಯಿಷಿಯಲ್ಲವೆಂದು ಕಂಡು ಬಂದ ಕಾರಣ ಮಾನ್ಯ ಉಪಲೋಕಾಯುಕ್ತ-1 ರವರು ನಿಮ್ಮ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ವಿಧಿ 12(3) ರಡಿಯಲ್ಲಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಜರುಗಿಸಲು ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ಆ ಶಿಫಾರಸ್ಸಿನನ್ವಯ ನಿಮ್ಮ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು ಆದುದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ದೋಷಾರೋಪಣೆ.

7. Notice of Articles of charge, statement of imputation of misconduct with list of witnesses and documents was served upon the DGO. In response to the service of

9/6

articles of charge, DGO entered appearance before this authority on 16/02/2021. In the course of first oral statement of the DGO recorded on 16/02/2021 she pleaded not guilty and claimed to be enquired. **The date of Birth of DGO in her First Oral Statement is 02/01/1988. Hence her Date of Retirement should be on 31/01/2048.**

8. The DGO has filed Written Statement dated 24/03/2021 contending that the alleged complaint is false to the best of her knowledge. She has neither demanded nor accepted any money from the complainant. She has done her work in accordance with law and at the time of alleged trap no work of the complainant was pending and there is no material to show that there is a demand to do official favour to the complainant. Further contended that there is no seizure of any amount from her physical possession. By concocting an incident, she has been made accused by the prosecution. The charge sheet materials and statement of witness do not reveal either demand or acceptance of bait amount from her. Further contended that in the absence of specific demand or acceptance from her, continuation of proceedings would put to her into great hardship and injustice because she is innocent and never involved in such alleged incident in her carrier and doing her duty with

①
9/6

utmost loyalty and integrity from the year 2013. Hence prays to drop the proceedings against her.

9. The disciplinary authority has examined one witness and got 5 documents exhibited.

10. On 25/05/2022 Advocate for DGO files memo with copy of dismissal order seeking to drop the proceedings. DGO Counsel has produced Government Order No.SSLR/EST/LOK/GO-002/2015-16 dated 21/04/2022 wherein the DGO is dismissed from service based on judgment passed in Spl. case No.13/2017 dated 25/03/2022 by IV Additional District and Sessions Judge, Belagavi

11. On 25/05/2022, file is placed before Hon'ble Upalokayukta that DGO is dismissed from service and for kind approval to stop the proceedings till any order of reinstatement and to put up report accordingly.

12. On 27/05/2022 Hon'ble Upalokayukta has approved the putting of report of stopping the proceedings till any order of reinstatement.

13. Hence, this proceedings is stopped till any order of reinstatement.....

①
9/6

14. Submitted to Hon'ble Upalokayukta, for kind approval and necessary action in the matter.


(J.P. Archana) 9/6/22

Additional Registrar (Enquiries-11),
Karnataka Lokayukta,
Bangalore.

ANNEXURES

List of witnesses examined on behalf of the Disciplinary Authority:-

PW1:- Sri. Ningappa Channappa Patil.

List of witnesses examined on behalf DGO:-NIL

List of documents marked on behalf of Disciplinary Authority:-

Ex P1	Xerox copy of complaint of P.W. 1.
Ex P2	Xerox copy of list of currency notes.
Ex P3	Xerox copy of seizure mahazar.
Ex.P4	Xerox copy of Trap Panchanama.
Ex P5	Xerox copies of 24 photographs.

List of documents marked on behalf of Defence:- Nil.


(J.P. Archana) 9/6/22

Additional Registrar (Enquiries-11),
Karnataka Lokayukta, Bangalore.